

M.A./84/89

in

O.A./203/87

(Q)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. P.M. Joshi .. Judicial Member

25/01/1989

Heard learned advocates Mr. R.K. Mishra and Mr. N.S. Shevde for the petitioner and respondents respectively. By this application, the petitioner has requested for withdrawal of the original application. Mr. Shevde has no objection. Allowed, with a liberty to file a fresh petition O.A./203/87 is disposed of as withdrawn. With this order M.A./84/89 also stands disposed of.

Phir

(P H Trivedi)
Vice Chairman

Shy
(P M Joshi)
Judicial Member

a.a.bhatt

OA/

Coram: Hon'ble Mr. P.H. Trivedi
Hon'ble Mr. P.M. Joshi

: Vice Chairman
: Judicial Member

(2)

27.4.1987

Admit. Learned advocate Mr.N.S.Shevde for the respondent waives notice. No interim order at this stage. Reply may be filed within 45 days of the date of this order.

Phm
(P.H.Trivedi)
Vice Chairman

Jmj
(P.M.Joshi)
Judicial Member

MA/179/87
with
OA/203/87

(3)

Coram: Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

11.5.1987

Heard learned advocate, Mr.M.M.Desai for the applicant appears. Learned advocate Mr.N.S.Shevde for the respondent requests time for getting instructions to which learned advocate Mr.M.M.Desai has no objection. Allowed. The case is adjourned to 18th May, 1987 for further direction.

P.H.Trivedi
(P.H.Trivedi)
Vice Chairman

JM
(P.M.Joshi)
Judicial Member

MA/179/87
with
OA/203/87

W

Coram: Hon'ble Mr. P.H. Trivedi
Hon'ble Mr. P.M. Joshi

: Vice Chairman
: Judicial Member

18.5.1987

Heard the petitioner and Learned advocate Mr.N.S.Shevde for the respondent. There is no merit in the application to intervene at this stage regarding reversion. The respondent in reply has stated that the headquarters of the applicant will be Bharuch. Accordingly M.A./179/87 stands disposed of.

Phenji

(P.H.Trivedi)
Vice Chairman

Smpz
(P.M.Joshi)
Judicial Member